FORM NO. 141

Challan-cum-statement of deduction of tax under section 393(1) [Table Sl. No. 2(i), 3(i), 6(ii) & 8(vi)]

Part A: Particulars of the deductor

Acknowledgement Number:		Date of E-filing:	Tax year of transaction:	Month of deduction: *mm/yyyy*
1.	Name	*(refer Note 1)*		
2.	Address	*(refer Note 2)*		
3.	Permanent Account Number			
4.	Email id			
5.	Contact number	Country Code	Number	
6.	Nature of Transaction *(select one)*	o Payment of rent o Transfer of immovable property o Payment by way of commission/brokerage or fee for professional services or payment in pursuance of a contract o Transfer of virtual digital asset		

Part B: Transaction Details

**Schedule A: TDS on rent paid by Individual/HUF under section 393(1) [Table: Sl.No. 2(i)]**	

1. (i)	Address of property rented	*(refer Note 2)*
(ii)	Type of property *(select one)*	o Land or o Building or o Land and building both

(iii) Details in respect of all tenant/lessee/payer:

Sl. No.	Permanent Account Number	Name	Proportion of rent to be paid/credited by the tenant/lessee/payer (%)
(i)		*(refer Note 1)*	
(ii)		*(refer Note 1)*	
.....			Total: 100%

(iv) Details of all deductees (landlord/lessor/payee): *(refer Note 4)*

Sl. No.	Permanent Account Number	Name	Contact Number	Email id	Proportion of rent to be received by the landlord/lessor/payee (%)
(i)		*(refer Note 1)*			
(ii)		*(refer Note 1)*			
.....					Total: 100%

2.	Period of tenancy during tax year *(in months)*	
3.	Is the income tax being deducted due to the end of the tax year or due to end of the tenancy? *(select one)*	*(End of the tax year / End of the tenancy)*
4.	Total amount of rent credited/paid during the tax year	
5.	Total amount of rent credited/paid in last month	
6.	Deductee wise TDS details:	

				in respect of deductee mentioned in column (B)

Sl. No.	Permanent Account Number of deductee	Name of deductee	Amount on which tax is liable to be deducted in respect of deductee mentioned in column (B) (In Rs.)	Amount of tax deducted at source in respect of deductee mentioned in column (B)	Date of credit/payment (dd/mm/yyyy)	Certificate Number u/s 395(1) of the Act, if applicable	Rate at which tax deducted *(refer Note 3)*	Date of deduction
(A)	**(B)**	**(C)**	**(D)**	**(E)**	**(F)**	**(G)**	**(H)**	**(I)**
(i)		*(refer Note 1)*						
(ii)		*(refer Note 1)*						
.....								
			Total:	Total:				

Schedule B: TDS on transfer of immovable property under section 393(1) [Table: Sl. No. 3(i)]					
		Particulars			
1. (i)	Address of property transferred/to be transferred	*(refer Note 2)*			
(ii)	Type of immovable property *(select one)*	o Land (other than agricultural land) o Building or part of a building			
(iii)	Details of all buyers				

Details of all buyers:

Sl. No.	Permanent Account Number	Name	Proportion of total sale consideration to be paid/credited by the buyer (%)
(i)		*(refer Note 1)*	
(ii)		*(refer Note 1)*	
…			Total: 100%

(iv) Details of all deductees (sellers): *(refer Note 4)*

Sl. No.	Permanent Account Number	Name	Contact Number	Email id	Proportion of total sale consideration to be received/debited by the seller (%)
(i)		*(refer Note 1)*			
(ii)		*(refer Note 1)*			
…					Total: 100%

2.	Date of agreement	*(dd/mm/yyyy)*
3.	Date of registration *(if available)*	*(dd/mm/yyyy)*
4.	Total Stamp Duty Value of the property	
5.	Total sale consideration in respect of the property	
6.	Is the payment being made in lumpsum or instalments?	*(Lumpsum / Instalments)*
	(a) If in instalments, whether first, subsequent or last instalment *(select one)*	o First instalment o Subsequent instalment o Last instalment
	(b) In case of subsequent or last instalment, please mention the previous acknowledgement number	
	(c) In case of last instalment, total consideration paid/credited (including payment in this instalment)	
7.	Transaction Details	

Sl. No.	PAN of the deductee	Name of the deductee	in respect of deductee mentioned in column (B)								
			Proportionate amount of stamp duty value	Total amount paid/credited in previous instalments, if any	Amount paid/credited in present transaction	Amount on which tax is liable to be deducted	Amount of tax deducted at source	Date of credit / payment	Certificate Number u/s 395(1) of the Act, if applicable	Rate at which tax deducted at source *(refer Note 3)*	Date of deduction
(A)	**(B)**	**(C)**	(D)	**(E)**	**(F)**	**(G)**	**(H)**	**(I)**	**(J)**	**(K)**	(L)
(i)		*(refer Note 1)*									
(ii)		*(refer Note 1)*									
…											

Schedule C: TDS on payment made by Individual / HUF to Contractor / Professionals u/s. 393(1) [Table Sl. No. 6(ii)]
Transaction Details

Sl. No.	Permanent Account Number of the deductee	Name of the Deductee	Nature of payment (work in pursuance of a contract or commission/brokerage or fee for professional services) *(select one)*	Date of contract / agreement	Aggregate of payments/credit during the period from 1st April to the end of the month in which the payment has been made/credited	Amount paid/credited	Date of payment/ credit	Amount on which tax is liable to be deducted at source	Certificate Number u/s 395(1) of the Act, if applicable	Rate at which tax deducted at source *(refer Note 3)*	Amount of tax deducted at source	Date of deduction
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)	(L)	(M)
(i)												
(ii)												
..												

Schedule D: TDS on payment made by Individual/HUF on transfer of Virtual Digital Asset (VDA) under section 393(1) [Table Sl. No. 8(vi)]

Transaction Details

Type of transaction	
(select one) (refer Note 5)	• **Cash** • **In kind/ In exchange of another VDA**

Sl. No.	Permanent Account Number of the deductee	Name of the Deductee	Date of Transfer of VDA	Total value of Consideration	Amount paid/credited (in Rs.)			Date of payment /credit	Details of tax deposited, where payment made is in kind or in exchange of VDA				Amount on which tax is liable to be deducted	Certificate Number u/s 395(1) of the Act, if applicable	Rate at which tax to be deducted *(refer Note 3)*	Amount of tax deducted at source	Date of deduction
					in cash	in kind	In exchange of another VDA		Amount of tax paid	BSR code	Date on which tax deposited	Challan serial number					
(A)	(B)	(C)	(D)	(E)	(F)	(G)	(H)	(I)	(J)	(K)	(L)	(M)	(N)	(O)	(P)	(Q)	(R)
(i)																	
(ii)																	
..																	

Part C: Summary of Transactions & Details of Tax, Interest & Fee											
Nature of Transaction*	Section*	Major Head Code*	Minor Head Code*	Amount deducted*	Interest	Fee	Total Payments	Mode of Payment	Challan Identification Number (CIN)*		
									BSR Code	Date of Deposit	Challan Serial Number

Notes:

1. In case of individual, the first, middle and last name shall be provided in full without any abbreviations. In any other case also, name shall be provided in full.

2. The address shall contain i. Country/Region, ii. Flat/Door/Building, iii. Road/Street/ Block/Sector, iv. PIN/ZIP Code, v. Post Office, vi. Area/locality, vii. District, viii. State.

3. Tax to be deducted at—

   (a) at the rate as per the provision of the Act; or

   (b) higher rates where provisions of section 397(2) are applicable; or

   (c) at the rate mentioned in the certificate issued under section u/s 395(1) by the Assessing Officer.

4. Details of multiple deductees can be filled in the relevant schedule in the same Form, where the deductees are of similar status i.e. corporate or non-corporate. However, where deductees are of different status, separate Forms are to be filed for corporate deductee(s) and non-corporate deductee(s).

5. (i) Select "Type of Transaction" as cash, in case, consideration is wholly in cash or partly in cash and partly in kind but the part in cash is sufficient to meet the liability of deduction of tax in respect of whole of such transfer.

   (ii) Select "Type of Transaction" as in kind/ in exchange of another VDA, in case, consideration is wholly in kind or partly in cash and partly in kind but the part in cash is not sufficient to meet the liability of deduction of tax in respect of whole of such transfer.

6. In case of more than one deductor, each deductor has to file separate form.

7. Some of the information in the form would be pre-filled to the extent possible.

8. Amounts to be filled in ₹ unless otherwise provided.

 * To be updated automatically.